

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDER BY THE GOVERNOR

NOTIFICATION

Dated: Shillong, the 2nd July, 2019.

No.LJ(A)77/2000/Pt/265 – In exercise of the powers conferred under Section 3(2) of the Bengal, Agra, Assam Civil Courts Act 1887 (Act as adapted and amended by Meghalaya) the Governor of Meghalaya is pleased to invest Smti Barisuk Khriam, Additional District & Sessions Judge, Shillong with the powers of Additional District Judge, East Khasi Hills, Shillong with immediate effect and until further orders to enable her to exercise such powers within local limit of her jurisdiction.

Sd/-
(Shri S. Kharlyngdoh)
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo.No.LJ(A)77/2000/Pt/265-A,

Dated Shillong, the 2nd July, 2019.

Copy to :-

1. P.S. to Minister In-charge, Law for information of Hon'ble Minister.
2. The Advocate General, Meghalaya.
3. The Additional Advocate General's, Meghalaya.
4. The Registrar General, High Court of Meghalaya, Shillong with reference to her notification Memo.No.HCM.11/184/2015/Estt/163-A, dated 17th June, 2019.
5. The Accountant General (A&E), Meghalaya, Shillong.
6. The District & Sessions Judge, East Khasi Hills District, Shillong.
7. Smti Barisuk Khriam, Additional District & Sessions Judge, Shillong.
8. The Director General of Police, Meghalaya, Shillong.
9. The Deputy Commissioner, Shillong.
10. The Superintendent of Police (CBI/ACB), Shillong.
11. The Superintendent of Police, East Khasi Hills, Shillong.
12. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
13. Home Police Department.
14. President, Shillong Bar Association.
15. Personnel (A) Department.
16. Law (A) Department.
17. Personal file of the officer.
18. D.E.O., L.R. Office, Shillong for uploading the notification in the website.
19. Guard file.

By Order etc.,

Sanyal

Under Secretary to the Govt. of Meghalaya,
Law Department.

BL/-